

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S).1330-1332/2017

KHEM SINGH (D)
THROUGH Lrs

APPELLANT(S)

VERSUS

STATE OF UTTARANCHAL
(NOW STATE OF UTTARAKHAND)
HOME DEPARTMENT SECRETARY

RESPONDENT(S)

Date : 31-07-2025 These appeals were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) : Ms. Neema, AOR
Mr. Aruni Poddar, Adv.
Mr. Ekta Moyal, Adv.
Mr. Anit Kumar, Adv.
Mrs. Shivani Kumari Adv.

For Respondent(s) : Mr. Manan Verma, AOR

Dr. Ajay Veer Pundir, Adv.
Ms. Anu Gupta, AOR
Mr. Ali Jethmalani, Adv.
Ms. Sanjana Wason, Adv.

Mr. Ratnakar Dash, Sr. Adv.
Mr. Anurag Tomar, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mrs. Kawaljit Kochar, Sr. Adv.
Mr. Bhargava V. Desai, AOR
Mr. Anil Makhija, Adv.
Mr. Shivam Sharma, Adv.
Mr. Deepanshu, Adv.
Mr. Utkarsh Vats, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

**In terms of the reportable judgment, appeals are
allowed, which is placed on file.**

**Pending application(s), if any, shall stand
disposed of.**

**(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)**

**(DIVYA BABBAR)
COURT MASTER (NSH)**

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(S).1330-1332/2017

KHEM SINGH (D)
THROUGH Lrs

APPELLANT(S)

VERSUS

STATE OF UTTARANCHAL
(NOW STATE OF UTTARAKHAND) AND ANOTHER ETC.

RESPONDENT(S)

OPERATIVE PORTION OF THE JUDGMENT

Appeals are disposed of. The matters are remanded to the High Court of Uttarakhand at Nainital. Reasoned judgment shall follow.

Since we have set aside the judgment dated 12.09.2012 passed by the High Court of Uttarakhand at Nainital in Criminal Appeal Nos.254 of 2004, 258 of 2004, 259 of 2004, the accused Nos.4, 3 and 2 respectively shall remain on bail. However, accused Nos.4, 3 and 2 shall appear before the concerned Principal District and Sessions Judge, Haridwar and execute fresh bonds for a sum of Rs.15,000/- each with two like sureties each and subject to the other conditions imposed by the concerned Principal District and Sessions Judge, Haridwar.

....., J
(B.V. NAGARATHNA)

....., J
(K.V. VISWANATHAN)

NEW DELHI;
JULY 31st 2025

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S).1330-1332/2017

KHEM SINGH (D)
THROUGH Lrs

APPELLANT(S)

VERSUS

STATE OF UTTARANCHAL
(NOW STATE OF UTTARAKHAND)
HOME DEPARTMENT SECRETARY

RESPONDENT(S)

(IA No.131604/2024-APPLICATION FOR SUBSTITUTION
IA NO.11322/2025-APPLICATION SEEKING CONDONATION OF DELAY IN
FILING APPLCIATION FOR SUBSTITUTION
IA NO.11329/2025-APPLICATION FOR SEEKING SETTING ASIDE OF THE
ABATEMENT)

Date : 31-07-2025 These appeals were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) : Ms. Neema, AOR
Mr. Aruni Poddar, Adv.
Mr. Ekta Moyal, Adv.
Mr. Anit Kumar, Adv.

For Respondent(s) : Mr. Manan Verma, AOR

Dr. Ajay Veer Pundir, Adv.
Ms. Anu Gupta, AOR
Mr. Ali Jethmalani, Adv.
Ms. Sanjana Wason, Adv.

Mr. Ratnakar Dash, Sr. Adv.
Mr. Anurag Tomar, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mrs. Kawaljit Kochar, Sr. Adv.

Mr. Bhargava V. Desai, AOR
Mr. Anil Makhija, Adv.
Mr. Shivam Sharma, Adv.
Mr. Deepanshu, Adv.
Mr. Utkarsh Vats, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA Nos.131604 of 2024; 11329 of 2025 and 11322 OF
2025 are allowed.

Appeals are disposed of in terms of the operative
portion of the judgment. Reasoned judgment shall
follow.

Pending application(s), if any, shall stand
disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)